

(एन० आर० ई० भी०)/ग्रामीण भूमिहीन रोजगार गारन्टी कार्यक्रम (आर० एल० ई० जी० पी०) की एक उप-योजना के रूप में 1-4-1988 से आरम्भ किया गया था। यह जवाहर रोजगार योजना (जे० आर० वाई०) जिसको राष्ट्रीय ग्रामीण रोजगार कार्यक्रम/ग्रामीण भूमिहीन रोजगार गारन्टी कार्यक्रम के तत्कालीन मजदूरी रोजगार कार्यक्रमों का विलय करके 1-4-1989 से आरम्भ किया गया था, की एक उप-योजना के रूप में भी चालू रही। इस प्रकार से जवाहर रोजगार योजना वर्ष 1989 में 1-4-1989 से लेकर 31-12-1989 तक कार्यान्वित की गई थी। राज्य सरकार द्वारा भेजी गई रिपोर्टों के अनुसार, इस अवधि के दौरान 3794 कुएं पूरे किए गए थे और इस योजना के अंतर्गत उन पर 150.13 लाख रुपये व्यय किये गये थे।

(ख) जी नहीं।

**'Linking of edible oils producing and consuming centres by HDDIt**

1970. SHRI BASUDEB MOHAPATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that National Dairy Development Board (NDDB) is strengthening its National Oil grid by linking the producing and consuming centres by tank for storage of edible oils and oilseeds all over the country; and

<b>(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE ^SHRI NITISH KUMAR: (a) and (b) Under the NDDB's Oilseeds Growers' Cooperative Project (OGCP) and its market intervention operations, facilities are being created for storage of edible oils and oilseed<sup>3</sup> at important market centres and producing zones. Edible oil and oilseeds storage facilities have been created by the Oilseeds Growers' Unions and Federations at major producing zones in all the seven States

under NDDB's OGCP. Work is in progress in Delhi and Kandia where NDDB is building edible oil tank farms to meet the requirement of storing edible oil.

**Shifting of Central Government offices to Ghaziabad, Uttar Pradesh**

1971. SHRI RAM AWADHESH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government owns a big plot of land near Shastri Nagar and Govindpuram in Ghaziabad to accommodate some Central Government Offices; and

(b) if so, the names of such offices and by when these offices are likely to be shifted there?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):

(a) Yes, Sir.

(b) The offices to be shifted include:

1. Telecom Training Institute
2. Postal Staff College
3. National Test House
4. C. S. I. R. Research Institute (SERC)
5. Pharmacopocial Laboratory of Indigenous Medicine
6. C. P. W. D. Training Institute

besides, such other offices as may be decided by the Government. No firm date for shifting can be indicated since this would depend on completion of buildings and other requisite arrangements.

**Human Rights Commission**

1972. SHRI SYED SIBIEY RAZI: Will the Minister of WELFARE be pleased to state:

(a) whether Government have committed to widen the scope of the present Minorities Commission and to convert it into a Human Rights Commission;

(b) if so, the details thereof; and

(c) whether Government have taken any steps to implement this commitment?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) and (c) Do not arise.

#### **Wage negotiation in the Central Warehousing Corporation**

1973. PROF. SOURENDRA BHATTACHARIEE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Regional Labour Commissioner, Delhi have instructed the Central Warehousing Corporation authority to start wage negotiations with the Federation of Central Warehousing Corporation employees; and

(b) if so, what is the <sup>latest</sup> position in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b) In an industrial dispute raised by Federation of CWC Employees Union, Regional Labour Commissioner (C), New Delhi has advised the management of CWC that pending their request to Central Labour Commissioner for verification etc. they should not by their actions create an impression that they are encouraging one or the other Union on the cost of Federation.

However, the Corporation has already had several rounds of discussions with the Federation of CWC Employees Union in connection with wage settlement of Group 'C' & 'D' employees of the Corporation. Final Settlement will, however, require further discussions.

#### **Apprehending of ticketless passengers**

1974. SHRI B. K. HARIPRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) how many ticketless travellers were apprehended, all over the country, State-wise during 1988-89;

(b) how many were prosecuted indicating the sums realised and persons sent to Jail;

(c) how much money was spent on detection, enforcement and court cases and detention in Jails;

(d) whether the economic status of these offenders has been found out and if so, the details thereof; and

(e) whether Government would consider other measures for prevention of ticketless travel including improvement of travellers?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b) State-wise figures are not maintained. A statement giving Zone-wise information is attached [See Appendix CLV, Annexure No. 60]

(c) and (d) Separate statistics in this regard are not maintained.

(e) In order to curb ticketless travel, surprise checks including magisterial checks are conducted in association with Government Railway Police/Railway Protection Force. The hazards and consequences of ticketless travelling are highlighted by display of posters/ notices at Railway Stations, through information published in Railway Time-Tables and advertisements in newspapers, by display of short films in cinema halls and on television and by making frequent announcements on public address system at important stations.

#### **Record output by IFFCO**

1975. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether IFFCO had a record output during 1988-89 as appeared in the *Pioneer* (LKO) of 11-7-90;

(b) what was the total income and expenditure indicating the cost of imported inputs either purchased directly or supplied by other agencies based on imported items during 1988-89; and

(c) whether Government would advise IFFCO to take note of movement